NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 244/(MAH)/2017 M.A. No. 554/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Commissioner of Income Tax-8, Mumbai V/s.

Registrar of Companies, Mumbai Motech Software Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act 2013.

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ORDER

C.P. No. 244/252(3)/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- For want of time the hearing of this matter could not take place.
- 3. Reply filed by Respondent Nos. 2 and 3 taken on record to the Interim Application, Copy is handed over to the other side also.
- 4. If deem fit Rejoinder may be filed before the next date of hearing.
- On the subject of maintainability adjourned to 19.12.2017 at 2.30 PM.

Sd/-BHASKARA PANTULA MOHAN

Member (Judicial)

Sd/-M.K. SHRAWAT Member (Judicial)

13.12.2017

Aah